

ACT No. XXX OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 5th July 1860.)

*An Act to remove the Pergunnahs of Koonch and Calpee in Zillah Jaloun from the operation of the general Regulations.*

WHEREAS the Zillah of Jaloun, with the exception of the Pergunnahs of Koonch and Calpee, has never been brought under the operation of the general Regulations; and whereas it is expedient that those Pergunnahs should, for the sake of uniformity and public convenience, be administered on the same system as prevails in the rest of the Zillah; It is enacted as follows:—

I. Regulation VIII. 1805 of the Bengal Code (*for extending to the conquered Provinces situated within the Dooab, and on the right bank of the river Jumna, and to the Territory ceded to the Honorable the English East India Company in Bundelkhand by the Peishwa, such of the Laws and Regulations established for the internal Government of the Provinces ceded by the Nawaub Vizier to the Honorable the English East India Company, as have not been already extended to those Territories, and for revising and amending certain parts of the said Laws and Regulations*), in so far as it relates to the Pergunnahs of Koonch and Calpee in the Zillah of Jaloun, is hereby repealed, and the said Pergunnahs shall be subject to the same Laws as are now or may hereafter be in force in the said Zillah.

II. All suits and proceedings which, at the time of the passing of this Act, shall be pending in any Court or before any Officer in the said Pergunnahs, shall be heard and determined in the same manner as if the said Pergunnahs had never been brought under the operation of the general Regulations.

III. Any

ACT No. XXX OF 1860.

III. Any suit which, before the passing of this Act, had been determined and which hath been or shall be remanded by any Appellate Court, shall be tried before the Court which, for the time being, would be competent to try such a suit if instituted after the passing of this Act.

Suits determined before the passing of this Act, but which may be remanded by an Appellate Court.

IV. All appeals or proceedings now pending in the Court of Sudder Dewanny Adawlut or in the Court of Nizamut Adawlut or before the Sudder Board of Revenue for the North-Western Provinces, shall be determined by such Court or Board in the same manner as if this Act had not been passed ; and all applications for execution of decrees or orders which, but for the passing of this Act, would have been made to any Court or Officer existing at the period abovementioned, shall be made to the Court or Officer that would have had jurisdiction in respect of the matter in dispute, had the suit or proceeding been instituted after the passing of this Act.

Appeals or proceedings pending before the Sudder Court or Sudder Board.

Applications for execution of decrees or orders in pending suits or proceedings.

V. All appeals from decrees or orders passed before the passing of this Act shall be received, heard, and determined by the Courts or Officers who would have had jurisdiction over such appeals, had the decrees or orders to which they relate been passed after the passing of this Act.

New appeals from decrees or orders passed before the passing of this Act.